

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4646  
ANSWERED ON:23.04.2013  
BILL FROM STATES  
Singh Shri Bhupendra

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Union Government has received several Bills from various State Governments for approval;
- (b) if so, the names of the Bills received along with those approved and pending with the Union Government during each of the last three years and the current year, State-wise; and
- (c) the time by which the pending Bills are likely to be approved ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Madam.

(b): State wise details of the Bills received for the consideration and assent of the President of India under Article 200 read with Article 254(2) of the Constitution of India during 2010, 2011, 2012 and 2013 and the status of each Bill is at Annexure.

(c): The State Legislations are examined in consultation with the Central Ministries /Departments concerned from three angles viz;

(i) Repugnancy with Central laws;

(ii) Deviation from National or Central Policy; and

(iii) Legal and Constitutional validity.

Whenever necessary, the State Governments are advised to modify/amend provisions of such legislations/Bills keeping the above in view. Sometimes, discussions are also held with the State Governments and Ministries/Departments of the Government of India with a view to arrive at a decision expeditiously. Hence, no time frame can be fixed in this behalf.